

से परेशान है, इसलिए इण्टरनेशनल कापी-राइट का जो कानून सब देशों पर लागू होता है, वह हिन्दूस्तान और पाकिस्तान के बीच भी लागू होना चाहिए।

REFERENCE TO THE RAID AT A HOUSE IN ALLAHABAD AND UNEARTHING OF 1000 LIVE BOMS

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I want to draw the attention of the House to the Allahabad raid which yielded 1000 live bombs. This was published in today's newspapers. This is a serious matter. This report has come up in different forms. Now, there is a statement which says that the city Superintendent of Police, Mr. V. R. Pant, said that the Police were investigating if the explosives were being supplied to anti-social and anti-national elements. I don't think it is some thing which you have to debate about whether the bombs are for anti-national and anti-social elements. If it is in national interest, then these bombs cannot be in the hands of private people. The very fact that 1000 live bombs were allowed to accumulate in one concentrated area indicates that they were for anti-national and anti-social elements. What kind of people were involved in it? Is there any Movement behind it? Wherefrom were they getting materials like this? Is this an indication of another terrorist attack? Has our intelligence been put in full force to collect information regarding this? Is the Central Government planning to alert the State Government as a national drive so that all of us can contribute constructively in preventing such things from happening. While I do congratulate the Police for unearthing such things, I think there should not be any speculation whether they are being supplied to anti-national and anti-social elements. Bombs like these cannot be in private hands. So, I urge upon the Government to take expeditious action and give a national call so that all the States involved come together on a common platform and work out a common strategy to unearth such anti-national and

anti-social activities and take a suitable action against it. Thank you, Sir.

REFERENCE TO THE WORKING CONDITIONS AT AIIMS

SHRI KRISHNA KUMAR BIRLA (Rajasthan): It is unfortunate that working conditions and the attitude of the doctors in the Government hospitals in Delhi continue to be appalling. The recent death of 60-year old Mrs. Sood at the AIIMS is a case in point. It has been alleged that the patient had to shuttle between the OPD and Emergency due to the callous attitude of some of the doctors.

On 23rd April, 1986, when Mrs. Sood was taken to the AIIMS, her case was referred to OPD by the Emergency. She was obliged to wait in a long queue at the OPD although she could barely stand. When after repeated requests her case was referred to a doctor for examination and opinion, the doctor without even examining her wrote on the card 'no bed—come on Tuesday' which was three days later. On Mrs. Sood's pleading, a bed was ultimately arranged in the Emergency Ward by a doctor. But in spite of being in a serious condition, Mrs. Sood was treated with a callousness unworthy of the medical profession. Finally, while she was being taken in a wheel chair she collapsed and it was only after her death the doctors started attending on her.

In yet another case when the Director of Delhi Zoo, bitten by a Cobra, was taken to the AIIMS recently, scant attention is reported to have been paid to him. In the case of snake bites, timely treatment is of great importance. In this case, after jilly-dallying with treatment for over 45 long minutes, the Director was informed that anti-snake venom could not be administered as the hospital had none. The Director was then removed to Safdarjang Hospital where he reached just in time. Anything could have happened within those 45 minutes at AIIMS when he was battling with death.